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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

R.A.No. 16/1996
in
O.A. No. 1498/1991

New Delhi this the 21st Day of May 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

Hon'ble Shri B.K. Singh, Member (A)

Shri P.C. Gupta,
91, A.G.C.R. Enclave,
Delhi-110 092.

Applicant

(applicant in person)

Versus

1. Secretary,
Ministry of Finance,
Department of Expenditure,
New Delhi.
2. Secretary,
Ministry of Personnel, Public
Grievances and Pension,
Department of Pensions and
Pensioners Welfare,
New Delhi.
3. The C&AG of India,
Bahadur Shah Zafar Marg,
New Delhi.
4. The Principal Director of Audit,
Central Revenue-II,
A.G.C.R. Building,
I.P. Estate,
New Delhi.

Respondents

O R D E R

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

The applicant in the Original Application have sought a review of the order passed in O.A.No. 15.12.1995. A perusal of the review application and the order sought to be reviewed makes ^{it} clear that the petitioner is

seeking a review on grounds which he had already urged at the time of hearing of the O.A and was elaborately considered in the order. In other words the petitioner is challenging the wisdom of the reasoning in the order. There is no averment that there is any error apparent on the face of the record nor is there any other relevant facts or circumstances which justifies a review of the order. If the petitioner is aggrieved or dissatisfied with a decision given the remedy open for him is to challenge the order in appeal before the Hon'ble Supreme Court seek ^{W.M.} Special Leave. This R.A. is totally bereft of any merit and is therefore rejected.


(B.K. Singh)
Member (A)


(A.V. Haridasan)
Vice Chairman (J)

Mittal